Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No.4 of 2011 in DFR No 1259 of 2010

Dated: 15th March, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. V.J. Talwar, Technical Member

Mandi Gobingarh Induction Furnace Association
Versus

.... Appellant (s)

P.S.E.R.C. & Ors.

...Respondent (s)

Counsel for the Appellant (s) : Mr. Manish Srivastava

Counsel for the Respondent (s) : Mr. Sakesh Kumar with

Mr. C.S. Rai (Rep.) for R.1

Mr. Anand K. Ganesan & Ms. Ranjitha

for R.2

ORDER

Mr. Sakesh Kumar, the learned counsel undertakes to file Vakalatnama on behalf of the Commission. It is represented by Mr. Anand K. Ganesan that already reply has been filed by him.

It is stated by the learned counsel for the Appellant that though the main Order has been passed on 27.05.2009, the same has been communicated to him only on 06.08.2010. If this date is to be reckoned, there is no delay at all and by way of abundant caution, the application to condone delay of 395 days has been filed.

The Commission has to give explanation as to why there is such a delay in communicating the Order dated 27.05.2009 only

on 06.08.2010. Therefore, the learned counsel for the Commission is directed to file the reply on this point.

Post the matter on **13.04.2011.**

(V.J. Talwar) Technical Member (Justice M. KarpagaVinayagam) Chairperson

TS/KS